

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.232- IA/1052(AHM)2022
ITEM No.233- IA/1131(AHM)2022
in
CP(IB) 322 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Galaxy Cotton & Textiles Pvt Ltd

.....Respondent

Order delivered on: 08/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Jaimin Dave, Adv. a.w Ms. Hirva Dave in
IA/1052(AHM)2022,& IA/1131/22

For the Liquidator

: Mr. Dhaval Vyas, Sr. Adv. a.w Mr. Nitesh Shrivastava

For BoB

: Mr. Bhaskar Sharma, Adv. For R-2

For the SBI

: Ms. M A Gogia, Adv.

ORDER

IA/1052(AHM)2022 & IA/1131(AHM)2022

Heard Ld. Counsel for the applicant State Bank of India as well as Bank of Baroda appeared. It was submitted that the State Bank of India is ready to lift the goods lying the premise. State Bank of India is directed to lift the goods within two weeks in the presence of all the parties including liquidator. No further time will be extended for lifting of goods. The State Bank of India will intimate proposed date of taking up the clearance of material, which does not belong to the liquidator, to all the parties so that they will remain present.

In case of non-compliance of this order before the next date, necessary orders will be passed on SBI.

List for further consideration on 22.07.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)